Annex - 6
[PART I, Section V, para 1 (i)]

Report by the Indian company receiving amount of consideration for issue of shares / Convertible debentures/others under the FDI Scheme

(To be filed by the company through its Authorised Dealer Category – I bank, with the Regional Office of the Reserve Bank under whose jurisdiction the Registered Office of the company making the declaration is situated, not later than 30 days from the date of receipt of the amount of consideration, as specified in para 9 (I) (A) of Schedule I to Notification No. FEMA 20/2000-RB dated May 3, 2000).

Permanent Account Number (PAN) of the investee company given by the IT Department	

No.	Particulars	(In Block Letters)	
1.	Name of the Indian company Address of the Registered Office		
	Fax		
	Telephone		
	e-mail		
2	**Details of the foreign investor/ collaborator**		
	Name Address Country		
3.	Date of receipt of funds		
4.	Amount	In foreign currency	In Indian Rupees

5.	Whether investment is under Automatic Route or Approval Route If Approval Route, give details (ref. no. of approval and date)	Automatic Route / Approval Route
6.	Name of the AD through whom the remittance is received	
7.	Address of the AD	

A Copy of the FIRC evidencing the receipt of consideration for issue of shares/ convertible debentures/ others as above is enclosed.

(Authorised signatory of the investee company) (Stamp)	(Authorised signatory of the AD) (Stamp)

FOR USE OF THE RESERVE BANK ONLY:

Unique Identification Number for the remittance received: | | | | | | | | | | | | | |